

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**CORAM:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

**Petition No.65/2005**  
**(Suo motu)**

**In the matter of**

Compliance of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

**ORDER**

Under clause (b) of Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004, the following requirements have to be complied with by a licensee, namely:

- (a) To furnish quarterly information to the Commission on the prescribed format,
  - (b) To submit to the Regional Load Dispatch Centre and Regional Electricity Board or the Regional Power Committee the information furnished to the Commission, and
  - (c) To post on the website the report submitted to the Commission.
2. Earlier, it came to the Commission's notice that Karam Chand Thapar & Bros. (Coal Sales) Limited was not posting the information furnished on their websites.

Therefore, the Commission by its order dated 13.6.2005 has issued notice to Karam Chand Thapar & Bros. (Coal Sales) Limited directing it to explain why action for revocation of licence be not initiated for the non-compliance of the regulations.

3. Eastern Regional Electricity Board has pointed out that the persons who are granted licence for inter-state trading in electricity did not furnish the information to the Regional Electricity Board, Regional Load Dispatch Centre in violation of the provisions made in clause 11 (b).

4. Non-submission of the information is contrary to the express provisions of clause (b) of Regulation 11 *ibid*. Karam Chand Thapar & Bros. (Coal Sales) Limited is directed to explain why appropriate proceedings for revocation of the licence for inter-state trading in electricity granted to it be not initiated.

5. The reply shall be filed on affidavit latest by 15.7.2005.

Sd/-  
**(A.H. JUNG)**  
MEMBER

Sd/-  
**(BHANU BHUSHAN)**  
MEMBER

Sd/-  
**(K.N. SINHA)**  
MEMBER

Sd/-  
**(ASHOK BASU)**  
CHAIRMAN

**New Delhi dated the 24<sup>th</sup> June 2005**